

upto 31.03.1997. The Action Plan outlay has been enhanced by Rs. 25.40 crores to cover the escalation in the cost of capital works of various schemes which could not be completed. The pattern of sharing of expenditure between the Union Government and the State Government of Madhya Pradesh is in the ratio of 75:25 respectively.

(d) and (e) The Government of Madhya Pradesh have not submitted the full audited statements of the expenditure incurred under the Action Plan and have stated that effort is being made by them to get the audit certificate from the Accountant General of Madhya Pradesh.

Road Accidents in Delhi

1734. SHRI AMAR ROY PRADHAN :
SHRI I.D. SWAMI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of deaths due to road accidents in Delhi along with their comparative figure with the other metropolitan cities during the last two years till today;

(b) whether the bad condition of roads in Delhi and a large number of vehicles contribute towards road accidents; and

(c) if so, the steps proposed to be taken to reduce the number of vehicles on the roads so as to improve the quality and maintenance of the roads and to start mass rapid transport system in Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) As per information presently available with National Crimes Records Bureau, the number of persons who died in road accidents in Delhi and three other metropolitan cities during the last two years is as under :—

Sl. No.	City	1995	1996
1.	Calcutta	480	353
2.	Chennai	500	736
3.	Delhi	2090	2091
4.	Mumbai	837	753

(The data for the year 1996 in respect of Calcutta and Chennai relates to the period from January to September and in case of Mumbai upto November).

(b) These factors do contribute to road accidents.

(c) The Government recently approved introduction of a Mass Rapid Transit System in Delhi to relieve congestion on Delhi roads.

Assassination of Rajiv Gandhi

1735. SHRI RAMESH CHENNITHALA :
DR. MURLI MANOHAR JOSHI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the inquiry in the Rajiv Gandhi assassination case is nearing completion;

(b) if so, the stage at which it stands today;

(c) the time by which it is likely to be completed;

(d) whether the president of the Indian National Congress has complained about the non-cooperation by the Government with the Jain Panel;

(e) if so, the reaction of the Government thereto; and

(f) the time by which the Commission is likely to submit its report ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) and (f) The Jain Commission of Inquiry has not concluded its inquiry and its current term is upto 31st August, 1997.

(d) and (e) The President of All India Congress Committee has written to the Prime Minister requesting for rendering all the assistance possible to complete its onerous task and give further extension of six months beyond 28th February 1997. The Government has extended the term of the Commission upto 31st August 1997 and is committed to extend all possible cooperation to the Commission for completion of its inquiry.

Land Occupied by CRPF

1736. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether CRPF have forcibly occupied the cultivable land of the farmers in Allahabad to set up their camp office and are not vacating the land;

(b) whether the farmers have petitioned the Central Government to get their land vacated and quoted the orders of the Allahabad High Court not to dispossess them of their land;

(c) whether some of the Members of Parliament have also brought the fact to the notice of the Government and requested them to ask the CRPF to set up their office on the other land lying nearby not under cultivation;

(d) if so, whether the CRPF have since vacated the cultivable land;

(e) whether the Government propose to direct the CRPF to vacate the land immediately; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) No Sir.

(b) Yes Sir, Some villagers/farmers who were occupying some portions of the Defence surplus land outside the 200 acres land allotted to CRPF, have submitted a Petition quoting the orders of the Allahabad High Court dated 24.8.92 not to dispossess them of their land. As the land allotted to CRPF was free from encroachment the question of dispossessing the farmers by CRPF does not arise.

(c) to (f) Yes Sir, One Member of Parliament has written to Hon'ble H.M. requesting him to give direction to CRPF to vacate the land. In view of answer given at (a) and (b), the question does not arise.

Export of Wheat

1737. SHRI CHUN CHUN PRASAD YADAV :
SHRI SATYAJITSINH DULIPSINH GAIKWAD :
SHRI DINESH CHANDRA YADAV :
DR. MURLI MANOHAR JOSHI :
SHRI MADHAVRAO SCINDIA :

Will the Minister of FOOD be pleased to state :

(a) whether the Government have decided to export wheat to Afghanistan and Maldives;

(b) if so, the value, quantum and rate per quintal of wheat already exported/to be exported to each country;

(c) whether the Government have contracted for the imports of wheat from Canada and Australia; and

(d) if so, the reasons for importing wheat to meet the domestic shortage on the one hand and exporting it on the other ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :
(a) to (d) Government have allowed export of 30,000 metric tonnes of wheat to Afghanistan from the open market on a request from International Red Cross Society on humanitarian grounds. So far no contract has been finalised with UN Relief Agency for export of wheat to Afghanistan.

Government has also decided to export 2,500 MTs of wheat flour to Maldives from the open market in view of the small quantity involved as a special case. The total value of the contract works out to US \$ 7.63 lakhs (equivalent to Rs. 274.5 lakhs) at the rate of US\$ 305 per MT C&F Male. Government has since banned issue of new Registration - cum-Allocation Certificate (RCAC) or revalidation of the RCAC already issued for export of wheat and wheat products.

Government have decided to import upto 2 million tonnes of wheat to augment its domestic availability in view

of the fall in production of foodgrains in the country and rising prices during 1996-97. Till 14.2.1997, the State Trading Corporation of India has finalised contracts for 16.75 lakh tonnes of wheat from Canada, Australia and Argentina.

Impact of Sugar Licensing Policy

1738. SHRI DADA BABURAO PARANJPE : Will the Minister of FOOD be pleased to state :

(a) whether NRI, industrialists and Executive Chairman of Sugar and Chemicals industries have criticised the Government's decision to lower the spatial distance between the two sugar factories to 15 kms. from the existing 25 kms.;

(b) if so, the causes cited by them;

(c) the reaction of the Government thereto;

(d) whether they have hailed the Centre's decision to decanalise sugar exports;

(e) if so, the time by which these decisions are likely to be implemented;

(f) whether the Government's decision to provide incentives for setting up new sugar factories and expanding the existing ones may culminate into an impending food disaster; and

(g) if so, the measures proposed to be taken by the Government in this regard ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) Representations have been received from M/s. The Godavari Sugar Mills Ltd., Sameerwadi Distt. Bijapur, Karnataka & Indian Sugar Mills Association, criticising the Government's decision to lower down the spatial distance between the sugar factories to 15 Kms. from the existing 25 Kms.

According to them, this would render the sugar units totally sick & non-functional.

(c) The spatial distance between the sugar factories has been kept at 15 Kms. for encouraging entrepreneurs.

(d) and (e) A Trade Notice inviting offers for export of sugar under this system has been issued on 17.2.97 by the Agriculture & Processed Food Products Export Development Authority (APEDA).

(f) and (g) The Government of India have decided to have a new incentive scheme for entrepreneurs to whom letters of intent for establishment of new sugar factories and expansions in the existing units were issued after 31.3.94 to mitigate their hardships and to make their projects viable by utilising surplus funds generated through higher free sale quota for repayment of term loans.